

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:46

ANSWERED ON:24.02.2011

ELECTORAL REFORMS

Mohan Shri P. C.;Muttamwar Shri Vilas Baburao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to draw up a road map with a view to initiating electoral reforms;
- (b) if so, the details thereof;
- (c) whether any consultation/ discussion have been held with various State Governments and other stakeholders in this regard;
- (d) if so, the outcome thereof; and
- (e) the time by which the Government proposes to complete the process?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in replies to parts (a) to (e) of the Lok Sabha Starred Question No.46 for answer on the 24th February, 2011

(a) and (b): With a view to carrying out comprehensive electoral reforms, a Core-Committee has been constituted on 1st October, 2010 under the Chairmanship of Shri Vivek K. Tankha, Additional Solicitor General. The details have been put on the website of Ministry of Law and Justice –www.lawmin.nic.in.

(c) to (e): The Legislative Department with co-sponsorship of the Election Commission of India conducted six-regional consultations at Bhopal, Kolkata, Mumbai, Lucknow, Chandigarh and Bengaluru on the 12th December, 2010, 9th 16th, 30th January, 5th and 13th February, 2011 respectively, wherein the stakeholders have been consulted, who inter-alia included leaders and workers of the political parties, legislators, legal luminaries, representatives of NGOs, eminent persons, civil servants (serving and retired), students etc. and views have been gathered. On the basis of the inputs received from these consultations, a vision document will be prepared and put in the public domain. A National Consultation is also scheduled to be held on the 2nd and 3rd April, 2011 at New Delhi. On the basis of the inputs received/as may be received in all these consultations, legislative process as may be considered necessary will be initiated by the Government in due course. In view of the complexity of the subject, it is not possible to lay down any rigid time-frame in this regard.